

levy cement being outside the purview of statutory controls both in regard to price & distribution, the question of any revision of its price by Government does not arise. Cement Manufacturers Association had indicated the maximum selling price of non-levy cement in different parts of the country and the cement producers are expected to adhere to these prices.

(c) and (d) No, Sir. Cost Audit of Companies is ordered by the Department of Company Affairs in accordance with the provisions of the Companies Act, 1956 with a view to ensuring that proper books of accounts are maintained by such companies. Cost Audit Report aim at proper maintenance of cost records and cost control. Retention prices of cement factories which provide a reasonable return on investment are fixed by Government after their working is reviewed in depth by appropriate authorities. Retention prices were last revised and refixed on 28th February, 1982, following introduction of the scheme of partial de-control of cement and it has not been revised since then.

Communal Riots

2795. SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of HOME AFFAIRS be pleased to state the number of communal riots which have taken place during 1983 upto July, 1983 give State-wise list ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : There has been communal violence notably at Hyderabad (Andhra Pradesh), Nagercoil (Tamil Nadu), Ballabgarh-Faridabad (Haryana), Bijapur (Karnataka), Ujjain (Madhya Pradesh), Washim Sangli-Miraj and Malegaon (Maharashtra), Malerkotla (Punjab) and Aligarh and Khurja (Uttar Pradesh), from January to July, 1983. There have also been widespread disturbances in Assam, some of which assumed a communal character.

Special Cell in the Department of Industrial Development for Licence Applications

2796. SHRI NAVIN RAVANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have created a special cell in the Department of Industrial Development to receive and process investment and licensing applications from non-resident Indians;

(b) if so, the number of applications received so far;

(c) the details of the applications received; and

(d) the action Government have taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : (a) Yes, Sir.

(b) 43 applications have been received for Industrial Approvals since the inception of the Special Cell in Jan., 83.

(c) The details of industrial applications are not revealed, as a matter of policy.

(d) 21 applications have been disposed of.

Use of Trade Mark 'Vespa' by M/s. Lohia Machines Ltd.

2797. SHRI NAVIN RAVANI : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applicants registered with M/s. Lohia Machines Ltd. for 'Vespa' Scooter;

(b) whether Government have granted permission to M/s. Lohia Machines Ltd. to use the trade mark 'Vespa' which is already being used by M/s. Bajaj Automobiles Ltd.; and

(a) the latest position of manufac-